

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:6542
ANSWERED ON:16.05.2012
PENALTY FOR IRREGULARITIES
Patasani Dr. (Prof.) Prasanna Kumar

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether the Government has suggested minor penalty for minor irregularities and major penalty for major irregularity committed by the Government servants while in office;
- (b) if so, the details of instructions issued in this regard;
- (c) whether the Government is aware that such lenient view is likely to encourage corruption among the Government servants; and
- (d) if so, the stringent measures proposed to check corruption in the Government offices?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office .
(SHRIV. NARAYANASAMY)

(a) & (b): Penalties that can be imposed on a Government servant for good and sufficient reasons are categorized as Minor Penalties and Major Penalties under the relevant Disciplinary and Appeal Rules. It has also been provided in the Rules that in every case in which the charge of possession of assets disproportionate to known-source of income or the charge of acceptance from any person of any gratification, other than legal remuneration, as a motive or reward for doing or forbearing to do any official act is established, major penalty of removal or dismissal from service shall be imposed.

(c): The rules are not lenient. Under the extant rules/instructions, cases involving moral turpitude and failure to maintain integrity would justify proceedings for imposition of a major penalty including dismissal and removal from service.

(d): To strengthen the anti-corruption mechanism, the Government has introduced a number of legislations in recent past. Some of them are-

(i) The Lokpal and Lokayuktas Bill, 2011;

(ii) The Whistle Blowers Protection Bill, 2011;

(iii) The Prevention of Bribery of Foreign Public Officials and Officials of Public International Organization Bill, 2011; and

(iv) The Right of Citizens for Time Bound Delivery of Goods and Services and Redressal of their Grievances Bill, 2011;

The Lokpal and Lokyuktas Bill, 2011 and the Whistle Blowers Protection Bill, 2011 have since been passed by the Lok Sabha and these Bills are pending in the Rajya Sabha.